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Dt: 25.08.2018

To,
The CPIO
CESTAT,
West Block No:2, R.K Puram,
New Delhi 110066.

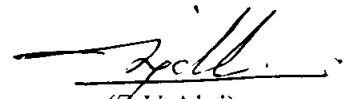
Dear Sir,

Sub: **Submission of Copying Fee.**

This has reference to your Memo No:CPIO ID No:13/55/2018 dt:20.08.2018 in response to undersigned RTI Application No:ELCS/CEA-48/2018 dt:24.07.2018 directing the submission of copying fee for the information contained in six pages.

The undersigned hereby enclosed an Indian Postal Order No:74F-277568 for Rs.20/- towards the copying fee as desired.

Thanking you,


(Z.U.Alvi)

(4)

F. No. 13-55/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-55/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application Ref. No. ELCS/CEA-48-2018/2018 dated 24.07.2018) received in this office on 07.08.2018, under RTI Act 2005, the information received from **DR (Customs & ST)** containing 06 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 06 X 02=12 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:


1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO 20.8.
CESTAT, New Delhi
Date: 20.08.2018

To

1. Sh. Z.U. Alvi
D-8, B.D.A Colony,
Kohe-e-fiza, Bhopal-462001
Cell No. 9303103069


Recd
20/08/2018
(Z-U-Alvi)

(3)

CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

I.D.No.13-55/2018

Dated : 20.08.2018

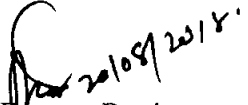
Subject :- R.T.I. Ref application No..ELCS/CEA-48-2018/2018 dated 24.07.2018 filed by Sh. Z.U,Alvi(CPIO ID NO. 13-55/2015 dated 08.08.2018) .

The information sought by the applicant relating to Customs Appeal Branch(DB)as under.

1-3 The information relating in respect of appeal No.ST/60538/2013 Cus(DB) as followed. Attested Copy of Order sheet dated 23.04.2015,03.03.2017,17.03.2017,22.05.2017,05.07.2017,16.10.2017,22.11.2017,12.12.2017,12.01.2018,09.02.2018,20.03.2018,21.03.2018,16.05.2018,21.06.2018 and dated 02.07.2018 is enclosed herewith as desired by applicant,

The CPIO is requested to transmit the same to the applicant.

Encl: 6 pages.


Deputy Registrar
Customs Branch

To,
/CPIO,CESTAT,
Delhi

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F. No. 13-55/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-55/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Z.U. Alvi (Ref. No. ELCS/CEA-48-2018/2018 dated 24.07.2018) received in this office on 07.08.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-55/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 23.08.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

UCC
CPIO
CESTAT New Delhi
Date: 08.08.2018

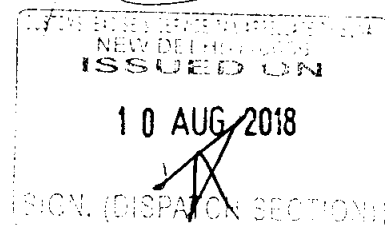
For Compliance to:

1. DR (Customs & ST)

Copy to: (For Information)

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09/08/18

1. Sh. Z.U. Alvi
D-8, B.D.A Colony,
Kohe-e-fiza, Bhopal-462001
Cell No. 9303103069







1
Date 07/08/17

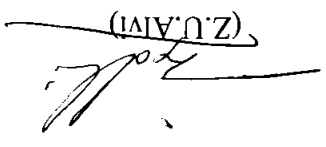
Z.U.ALV
B.E.(Hons.) LL.M.,
ADVOCATE AND TAX CONSULTANT.
(Formerly; G.M (Ind.Taxation)/BHEL (Corp.Finance).
Adjunct Faculty N.L.I.U. Bhopal
Email: zualvi@hotmail.com & zualvi@gmail.com
Cell no: 9303103069
PAN: ABAPA-4935F
Address: D-8, B.D.A Colony,
Koh-e-fiza, Bhopal 462001
T.F (O): 0755-4064957

Ref: ELCs/CEA-48-2018/2018
Dt: 24.07.2018

To,
The Central Public Information Officer,
Customs, Excise, & Service Tax Tribunal,
West Block No.2 Sector-1,
R.K Puram New 110066.
Dear Sir,
ID - 13-55/2018 (CESTAT)
BT SPEED POST

Sub: Application U/S 5 RTI Act 2005 : Request For Information/Copies of Record Note of Proceeding Before the Hon'ble Division Bench of CESTAT in Appeal No:ST/605382/2013 CU(DB).

1. The undersigned crave leave to request you kindly to arrange furnishing a certified copy of the Record Note of the proceeding before the Division Bench in Appeal No:ST/605382/2013 CU(DB) CCE Vs. Akansha Sales Promoters (I) Ltd.
2. The aforesaid information has been directed to be placed before the Hon'ble High Court of Judicature of MP Principal Bench Jabalpur, during the course of hearing dt.18.07.2018, in CEA No: 48/2018 against CESTAT Miscellaneous Order No: 50785-50786/2017 disposing off the Respondent's COD Application No:ST/50782/2017 and Cross Objection No:ST/Cross/50781/2017 in Appeal No:ST/605382/2013 CU(DB).
3. The undersigned had the occasion to represent the Appellant before the Hon'ble High Court in the said Appeal and thus enjoined by the Hon'ble Court to file the same.


(Z.U.ALV)

CPR